

**CENTRAL ADMINISTRATIVE TRIBUNAL**  
**AHMEDABAD BENCH**

**O.A. NO.** 378 OF 1991  
~~REASON~~

**DATE OF DECISION** 19-9-1995

Hiraben Motibhai & Ors. **Petitioners**

Mrs. K.V. Sampat, **Advocate for the Petitioner (s)**

**Versus**

Union of India & Ors. **Respondents**

Mr. N.S. Shevde, **Advocate for the Respondent (s)**

**CORAM**

**The Hon'ble Mr.V. Radhakrishnan, Admn. Member.**

**The Hon'ble Mr.**

**JUDGMENT**

1. Whether Reporters of Local papers may be allowed to see the Judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgment ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

1) Hiraben Motibhai,  
W/o Late Motinama Steam Shunter  
in Steam Loco Shed, Godhra.

2) Amarsing Motibhai,  
residing with applicant No.1. .... Applicants.  
(Advocate: Mrs. K.V. Sampat)  
Versus.

1) Union of India represented  
by the General Manager,  
Western Railway, Churchgate,  
Bombay.

2) The Divisional Rly Manager,  
Western Railway,  
Pratapnagar, Vadodara. .... Respondents.  
(Advocate: Mr. N.S. Shevde)

ORAL ORDER

O.A.No. 378/1991

Date: 19-9-1995.

Per: Hon'ble Mr. V. Radhakrishnan, Admn. Member.

Neither the applicants nor their advocate ~~are~~  
present. Mr. Shevde is present for the respondents.  
Dismissed for default. No costs.

  
(V. Radhakrishnan)  
Member (A)

vtc.